

Central Administrative Tribunal
Principal Bench: New Delhi
OA No. 452/2001

New Delhi this the 24th day of September, 2002:

Hon'ble Dr. A. Vedavalli, Member (J)

1. Beer Singh
S/o Shri Raja Ram,
2. Sukhbir Singh.
S/o Shri Mashi Charan
3. Rajbir Singh
S/o Shri Raja Ram.
4. Shyam Lal
S/o Shri Chote Lal
5. Sukhbir Singh,
S/o Shri Mishri Lal
6. Smt. Tara Devi,
W/o Shri Kailash Chand
7. Keshav Ram
S/o Shri Bharutu Ram,

All C/o North East District, Delhi Police, Delhi

(By Advocate : Shri Rajeev Bansal with Shri Mohit Sood)

Versus

1. Union of India,
Through : Lt. Governor,
Raj Niwas Marg, Delhi.
2. The Chief Secretary,
5, Sham Nath Marg, Delhi.
3. The Commissioner of Police,
Police Headquarter,
ITO, IP Estate, New Delhi. Respondents

(By Advocate: Ms. Renu George)

ORDER (Oral)

Hon'ble Dr. A. Vedavalli, Member (J)

Heard the Learned counsel for both the parties.

Pleadings and the material papers and documents placed on record have been perused. Matter has been considered carefully. As per the contents of the OA

and particularly Para 1, the 9 applicants are aggrieved by the inaction on the part of the respondents in not disposing of the representation made by the applicants from time to time to the respondents regarding their claims with reference to Safai Bhatta, Cycle allowance and Ration money allowance. The applicants have filed copies of three representations dated 4.5.2000 at Annexure I (collectively) regarding their grievances. Learned counsel for the applicants submits that the said representations are still pending and have not been disposed of by the respondents as on date. Learned counsel for the applicants further submits that the applicants will be satisfied if the OA is disposed of with a direction to the respondents to examine the aforesaid representations and dispose of the same within a particular time frame with liberty to approach the Tribunal again if any grievance survives after the said disposal.

2. It is seen that in reply to Para 1 of the OA, the respondents have not denied the receipt of the said representations or their pendency as on the date of filing of the OA.

3. Learned counsel for the respondents submits that she has no information regarding the pendency/disposal of the case as on date.

AN

4. On a consideration of the matter and in the interests of justice, I am of the view that the matter can be disposed of with the following directions.

1. The respondents are directed to examine the aforesaid three representations on their merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and to dispose of the same with a detailed and speaking order within three months from the date of receipt of a copy of this order under intimation to the applicants.
2. If any grievance further survives thereafter, the applicants are granted liberty to approach this Tribunal again in fresh proceedings, if so advised, in accordance with law.

OA is disposed of as above. No costs.

A Vedavalli

(Dr. A. Vedavalli)
Member (J)

Mittal